

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) and (b) There was a writ petition No. 305/1988 and not No. 3057S8 pertaining to this mill which has already been dismissed by the Supreme Court on 14th March, 1988. No secret documents were attached as exhibits. However, a document purporting to be a copy of a note on the Ministry file was attached. The matter is being inquired into.

Disposals of Residual Assets by Bombay Dyeing

3905. SHRI RAMSINK RATHWA : Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 2722 given in the Raiya Sabha on the 2nd December, 1986 and state:

(a) whether Government have since examined the request of Bombay Dyeing for disposal of residual assets of DMT Plant; and

(b) if so, what action has been taken in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) and (b) M/s. Bombay Dyeing have submitted representation for reassessment of customs duty which was charged on the contract value of second hand plant and machinery. The Company requested for reduction in the customs duty. Their request has been examined and the company has been advised to settle the matter with Collector Customs, Bombay.

News-item Captioned "Girwi Ka Maal Kara, Karz Jyada"

3906. SHRI KAILASH PATI MISHRA: Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to a news-item published in the 'Nov Bharat Times', Delhi on 22nd May, 1988 captioned 'Girwi ka Maal Kam, Karz Jyada';

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(b) whether Government have enquired the matter from UCO, Canara and Saurashtra Banks; if so, what are the findings and the follow-up action; and

(c) whether similar situation is again prevailing while Managing Director, NCCF is giving false stock statements to the Banks; if so, the effective steps being taken in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) to (c) The information is being collected and to the extent available, will be laid on the Table of the House.

3907. [Transferred to the 1st September, 1938]

Audit of Transactions of Excise and Customs

3908. DR. (SHRIMATI) NAJMA HEP-TULLA ; Will the Minister of FINANCE be pleased to state :

(a) what arrangements have been made to have audit of major transactions of Excise and Customs;

(b) whether it is a fact that there is no institutional arrangement within the Ministry of Finance to do so ;

(c) what institutional arrangements are proposed to be evolved to do this work; and

(d) whether it is a fact that in the absence of institutional arrangements the consumers are suffering ?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA) : (a) and (b) Each Customs House and Central Excise Collectorate has an Internal Audit Wing which periodically audits all matters relating to assessment and payment of Central Excise and Customs duties. The performance of those